

section 3 of the Essential Commodities Act, 1955:—

- (i) The Textiles (Production by Knitting, Embroidery, Lace making and Printing, Machines) Control (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 1185 in Gazette of India dated the 28th April, 1973.
- (ii) S.O. 1186 published in Gazette of India dated the 28th April, 1973 containing corrigendum to Notification No. S.O. 3166 dated the 21st July, 1971.
- (iii) The Woollen Textiles (Production and Distribution Control) Amendment Order, 1973 (Hindi and English versions) published in Notification No. S.O. 2412 in Gazette of India dated the 25th August, 1973. [Placed in Library. See No. LT-5617/73].

STATEMENT RE. CORRECTION OF ANSWERS TO U.S.Q. NO. 1582 RE. PENSIONS TO FREEDOM-FIGHTER MPs AND MLAs AND U.S.Q. NO. 4862 RE. CASUALTIES DURING PAC REVOLT IN U.P.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table—

- (i) A statement (i) correcting the reply given on the 1st August, 1973 to Unstarred Question No. 1582 by Shri Ramavatar Shastri regarding grant of pension to freedom fighters amongst Members of Parliament and State Legislatures and (ii) giving reasons for delay in correcting the reply.
- (ii) A statement correcting the reply given on 29th August, 1973 to Unstarred Question No. 4862 by Shri R. R. Singh Deo regarding casualties during the exchange of fire between Army and PAC in U.P. [Placed in Library. See No. LT-5618/73].

PROFIT AND LOSS ACCOUNTS AND BALANCE SHEET FOR 1971-72 OF TELECOMMUNICATION BRANCH OF P. & T. DEPT.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PARADIA): I beg to lay on the Table a copy of the Profit and Loss Accounts and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1971-72 (Hindi and English versions). [Placed in Library. See No. LT-5619/73].

INDIAN NAVAL AUXILIARY SERVICE REGULATIONS, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Indian Naval Auxiliary Service Regulations, 1973, published in Notification No. S.R.O. 232 in Gazette of India dated the 1st September, 1973, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-5620/73].

STATEMENT RE. CORRECTION OF ANSWER TO U.S.Q. NO. 3478 RE. SLOW BANKING PROGRESS IN BIHAR

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to lay on the Table a statement (i) correcting the reply given on 17th August, 1973, to Unstarred Question No. 3478 by Kumari Kamala Kumari regarding slow banking progress in the State of Bihar and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-5621/73].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES ETC

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table nine statements showing the action taken by

Government on various assurance, pro mises and undertakings given by the Ministers during the various sessions of Lok Sabha:

*Fourth Lok Sabha*

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|-------------------------|-------------------------|
| (1) Statement No. XXXII | Seventh Session, 1969.  |
| (2) Statement No. XXX   | Ninth Session, 1969.    |
| (3) Statement No. XX    | Eleventh Session, 1970. |

*Fifth Lok Sabha*

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|------------------------|------------------------|
| (4) Statement No. XXIV | Second Session, 1971.  |
| (5) Statement No. XV   | Fourth Session, 1972.  |
| (6) Statement No. IX   | Fifth Session, 1972    |
| (7) Statement No. VII  | Sixth Session, 1972.   |
| (8) Statement No. VII  | Seventh Session, 1973. |
| (9) Statement No. II   | Eighth Session, 1973.  |

[Placed in Library. See No. LT-5622/ 73]

12.07 hrs.

MESSAGES FROM RAJYA SABHA

COMMITTEE ON PETITIONS  
MINUTES

MR. SPEAKER: Now, item No. 12 Shri A P Sharma. He is absent. Then, Shri Ishaque Sambhali. He is also absent.

SHRI K. S. CHAVDA (Patan). I am also a Member of that committee. So, I can lay it on the Table of the House.

MR. SPEAKER: Let him first express his regret that the other two Members are absent and then say that on behalf of those absent Members, he is laying it on the Table of the House.

AN HON. MEMBER: Shri Ishaque Sambhali has just come to the House.

SHRI ISHAQUE SAMBHALI (Amroha): I apologise for my absence

I beg to lay on the Table the Minutes of the Twenty-second to Thirtieth Sitzings of the Committee on Petitions.

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha —

(i) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1973, agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1973 which was passed by the Lok Sabha at its sitting held on the 27th August, 1973."

(ii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1973, agreed without any amendment to the Foreign Exchange Regulation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 27th August, 1973."

(iii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok